

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Ref: Petition No. 87/TT/2012

Date: 4.7.2012

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2009 for determination of Transmission Tariff from DOCO: 31.03.2014 for Assets under Common Scheme for 765 kV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Eastern Region for tariff block 2009-14 period.

Sir,

Please refer to your petition mentioned above, and this Commission's earlier letter dated 12.4.2012 (copy enclosed). In this connection, I request you to furnish the following information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 27.7.2012:

- a) The reason for significant increase in cost of certain items, under Head land, foundation for structures, item no.4.2 k, J.4 as page 64, 86 and 108 Form 5Bs of the petition .
- b) Justification for higher anticipated cost of ICT-II at Gaya as compared to other two ICTs at Gaya as per Forms 5B at Page 64, 86 and 108 of the petition.
- c) Documentary evidence of approval by competent authority and consent of beneficiaries for change in scope as indicated in item No. 6.3 In Form 5B, Page No. 151 of the petition as there are major items like SVCs & reactors.
- d) Details of multi ckt. towers and increase in line length as well as their impact on quantity and cost of tower steel, separately, as mentioned in item 2.1 of Form 5B at Page 172 of the petition .

- e) Data for capital cost bench marking in accordance with the Commission's orders dated 27.04.2010 and 16.06.2010 regarding benchmarking of capital cost of 765/400 kV transmission lines and sub-stations.
- f) Actual date of commercial operation of the assets.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-
(V. Sreenivas)
Depty Chief (Legal)